

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 359 of 2019**

**IN THE MATTER OF:**

M/s. Saregama India Limited .... Appellant

Vs

M/s. Home Movie Makers Private Limited .... Respondent

**Present:**

**For Appellant: Mr. Darpan Wadhwa, Senior Advocate with  
Mr. Ajay Bhargava, Ms. Vanita Bhargava, Mr.  
Aseem Chaturvedi and Mr. Shivank Diddi,  
Advocates.**

**For Respondent: Mr. Jayant Mehta, Mr. Aditya Verma, Mr.  
Shrey Patnaik and Mr. Sajal Jain, Advocates.**

**ORDER**

**22.07.2019** Learned Counsel for the Appellant is allowed time till tomorrow, i.e., 23<sup>rd</sup> July, 2019 to file rejoinder affidavit. Counsel for the Respondent prays for and is allowed a week's time to go through the same.

Post the case 'for admission' (after notice) on **1<sup>st</sup> August, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)